



2026:AHC:31514-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 338 of 2026

Prince Pal

.....Petitioner(s)

Versus

State of U.P. and 11 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anil Kumar Tripathi, Manish Kumar Pandey, Aditya Verma
Counsel for Respondent(s)	:	Alok Singh, Meenakshi Singh, A.C.S.C., Phool Chandra Singh, Sumitra Singh

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioner alleging illegal encroachment *inter alia* on Chakmarg as well as the Pokhra.
2. A perusal of the petition indicates that except for producing two representations made on 13.12.2025 and 17.01.2026, no further material has been filed in support of the allegations made. Further, for the allegations made pertaining to encroachment on the Chakmarg, the petitioner has remedy under Sections 25 and 26 of the U.P. Revenue Code, 2006.
3. In view thereof, we do not find any reason to entertain the present petition. The same, therefore, stands **disposed of**, leaving it open for the petitioner to approach the authorities in accordance with law.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

February 12, 2026

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